

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THURSDAY, THE TWENTY NINTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT APPEAL NO: 19 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated.
28-04-2023, Passed in WP.No. 5634 of 2017 on the file of the High Court.

Between:

Smt. G. Saraswathi Bai, W/o. Late Mallikarjuna Rao, aged about 70 years,
Occ. Housewife, R/o. H.No. 19/110, Nandimetta, Kurnool Mandal and
Municipality, Andhra Pradesh, rep. by her GPA Holder, M.Surendra Verma
S/o. Satyanarayana Raju, Aged about 42 years Occ. Business, R/o. Flat No.
205, Keshav Estates, Kavuri Hills, Madhapour, Hyderabad

...APPELLANT

AND

1. The State of Telangana, Department of Revenue(Stamps and Registration)
represented by its Secretary, Secretariate Buildings, Saifabad, Hyderabad.
2. The Commissioner and Inspector General of Registratin Bhavan, Nizamshahi
Raod, M.J. Market, Hyderabad.
3. The District Registrar, Ranga Reddy District, Moosapet, Hyderabad.

...RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in
the affidavit filed in support of the petition, the High Court may be pleased to
suspend the proceedings No.4000/G1/2014 dt. 1-8-2014 issued by the 2nd
respondent under Registration and Stamps Act as informed in Letter No.
290/RTI/G1/2016 dt.20-9-2016 by the 3rd respondent including the endorsement
dt.17-11-2014 on the sale deed bearing document No. 2819/1991 dt.6-4-1991
pending disposal of the above Writ Appeal

Counsel for the Appellant: SRI G. KALYAN CHAKRAVARTHY

Counsel for Respondents: THE ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.19 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. G.Kalyan Chakravarthy, learned counsel for the appellant.

2. This intra court appeal has been filed against order dated 28.04.2023, passed by a learned Single Judge in W.P.No.5634 of 2017.

3. Learned counsel for the appellant submits that appellant had raised several grounds. However, the same have not been dealt with by the learned Single Judge while deciding the writ petition.

4. In view of the aforesaid submission and in view of the law laid down by the Supreme Court in **State of Maharashtra v. Ramdas Shrinivas Nayak**¹, the appropriate remedy for the appellant is to seek review of the order.

¹ AIR 1982 SC 1249

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5. In view of the aforesaid, learned counsel for the appellant seeks leave of this court to withdraw the appeal with the liberty to file a petition seeking review of the order dated 28.04.2023, passed by the learned Single Judge in W.P.No.5634 of 2017.

6. With the aforesaid liberty, the Writ Appeal is disposed of as withdrawn.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

**SD/- T. KRISHNA KUMAR
DEPUTY REGISTRAR**

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SECTION OFFICER

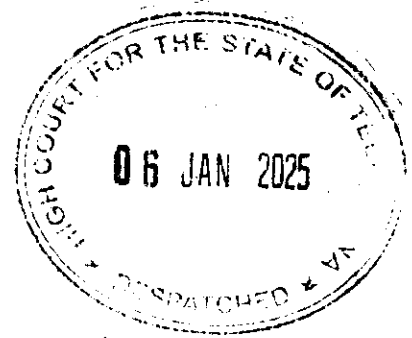
- To,
1. One CC to Sri G Kalyan Chakravarthy Advocate [OPUC]
 2. Two CCs to the Advocate General, High Court for the State of Telangana.
[OUT]
 3. Two CD Copies

MBC
GJP



HIGH COURT

DATED: 29/08/2024

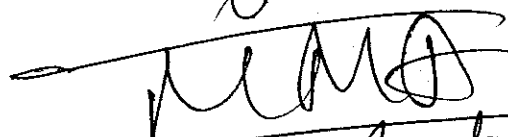


JUDGMENT

WA.No.19 of 2024

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

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18/09/2024